
(2022) 05 P&H CK 0106

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 5033 Of 2022

Vandana Kumari And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 25-05-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 05 P&H CK 0106

Hon'ble Judges : Arvind Singh Sangwan, J

Bench : Single Bench

Advocate : Himani, Virender Singh

Final Decision : Disposed Of

Judgement

Arvind Singh Sangwan, J

Prayer in this petition, filed under Article 226 of the Constitution of India, is for issuance of directions to official respondents to protect the life and liberty of the petitioners as petitioner No.1 has performed marriage with petitioner No.2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

Learned counsel for the petitioners submits that petitioner No. 1 is a divorcee and petitioner No. 2 is unmarried. It is further submitted that that the daughter of petitioner No. 1 is already married, whereas the son of petitioner No. 1 is residing with petitioner No. 2 and he has no objection in this regard.

Notice of motion.

On asking of the Court, Mr. Deepak Kumar Grewal, DAG, Haryana accepts notice on behalf of the respondents-State. Let a complete set of the paperbook be supplied to him during the course of the day.

Learned counsel for the petitioners has submitted that a representation dated 20.05.2022 (Annexure P-7) was made to the Commissioner of Police, Panchkula

seeking necessary protection but no action has been taken so far in the matter.

Heard.

Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the Commissioner of Police, Panchkula to look into the grievance of the petitioners expressed in the representation (Annexure P-7) and take appropriate action, if any, warranted in the circumstances.

The Commissioner of Police, Panchkula is further directed to arrange a meeting of petitioner No. 1 with her father/mother in case any such application is moved.

It is made clear that in case any FIR is registered against petitioner No.2, it will be open for the police authorities to take action, in accordance with law.